

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN
Wednesday, the 14th day of February 2024 / 25th Magha, 1945
CONTEMPT CASE(C) NO. 2368 OF 2023(S) IN WP(C) 24079/2021**

PETITIONER(S)/PETITIONER IN W.P.C.:

K ASOKAKUMAR, [REDACTED]

BY ADVOCATES M/S.JOSE ABRAHAM & E.ADITHYAN

RESPONDENT(S)/1ST AND 2ND RESPONDENT IN W.P.C.:

- 1. SRI. BIJU PRABHAKAR IAS, SECRETARY TO GOVERNMENT, TRANSPORT DEPARTMENT, STATE OF KERALA, THIRUVANANTHAPURAM, PIN - 695 001.**
- 2. DR. V VENU IAS, CHIEF SECRETARY, GOVERNMENT OF KERALA, SECRETARIAT, THIRUVANANTHAPURAM DISTRICT, KERALA, PIN - 695 001.**

BY SRI.P.SANTHOSH KUMAR, SPECIAL GOVERNMENT PLEADER

This Contempt of court case (civil) having come up for orders on 14.02.2024, the court on the same day passed the following:

P.T.O.

DEVAN RAMACHANDRAN, J.

Con.Case (C) Nos.2149 & 2368 of 2023

Dated this the 14th day of February, 2024

ORDER

In obedience to the directions of this Court dated 09.02.2024, the learned Special Government Pleader - Sri.Santhosh Kumar, submitted that the 2nd respondent - Chief Secretary, is appearing online. He, however, explained that the 2nd respondent is on leave on account of certain personal inconveniences.

2. Sri.Santhosh Kumar further submitted that the Government has now issued an order dated 14.02.2024, dealing with the Consortium of Co-operative Societies and the rates of interest chargeable by them; and therefore, that the distribution of pensions to the eligible people, including the petitioners, will commence soon

and will be completed within a period of two weeks at the latest. This is recorded.

List on 28.02.2024; and if the afore undertakings are complied with, including *qua* the pension falling due in February, 2024, the respondents need not be present in person.

Sd/-

DEVAN RAMACHANDRAN

JUDGE

H/o
akv

